ANNEXURE "I" LIST OF CREDITORS OF BASANTIPUR TEA CO PVT LTD

List of Secured Financial Creditors (other than financial creditors belonging to any class of creditors) for claims as on December 23, 2021, Drawn for claims received up to January 06, 2022

SI. No.	Name of the Creditor	Amount of claims received (Rs.)	Amount of claims admitted (Rs.)	Amount of contingent claims		Amount of claims under verification	Security Interest
1	Indian Bank (Address: 14, India Exchange Place, Kolkata, West Bengal)	3,03,73,634.80	3,03,73,634.80	0	0	0	Annexure II attached
	Total	3,03,73,634.80	3,03,73,634.80	0	0	0	



ANNEXURE "II" SECURITY INTEREST IN THE MATTER OF BASANTIPUR TEA CO PVT LTD

S. No.	Name of Financial Creditor	Security Interest				
S. No.	Name of Financial Creditor Indian Bank	a. Hypothecation by way of first charge of stock NOW THE COMPANY HEREBY HYPOTHECATES by way of first charge in favour of the Bank THE WHOLE of the tea whether manufactured or in process of manufacture (including green tea leaf after plucking) and the tea bushes and seedlings and other crops and produce of the said gardens (hereinafter collectively referred to as "the said Tea") together with all export and internal consumption quota rights to which the Company may be entitled from time to time under any legislation or voluntary scheme				
		for the time being in force together also with the sale proceeds of the said tea and the said rights both present and future from year to year as security for such sum or sums of money not exceeding Rs. 441.00 Lacs together with interest at the rate below mentioned and all other banking charges, commissions, costs (as between attorney and client) and expenses of whatsoever nature as may for the time being be owing to the Bank by the Company until either the Company or the Bank shall have terminated the said agreement and the Company shall have satisfied and discharged all moneys for the time being owing to the Bank thereunder and IT IS HEREBY AGREED as follows:				

b. Hypothecation by way of First charge of all Plant & Machinery, Equipment's, Tools & Accessories etc. installed or to be installed and also all present & future book debts, outstanding moneys, receivables, claims & other current assets of the Company.

SCHEDULE

(A)

All tangible movable machineries, plant, machinery fixture, fittings, other installations, cranes, furniture, computers and other accessories, vehicles together with spares, tools and accessories and all other articles lying in the premises Sephinjuri Bheel Tea Estate, P.O. : Medley, Dist : Karimganj, Assam or in the godowns of the Company or in the custody of any person who are mercantile agents of the Company or in the course of transit which may hereinafter be brought, stored or be lying in or upon the said premises of the Company.

(B)

The whole of the Company's movable goods & assets, both present and future and including but without prejudice to generality of the foregoing words, all stocks of raw materials, work-in-progress, semi-finished goods and finished good such as. Tea Made, Green Leaves etc. Packing materials, consumable stores and spares etc. whatsoever and wheresover situated and/or in transit whether now belonging to or that may at any time during the continuance of these securities belong to the Company or that may be held by any party anywhere to the Order and disposition of the Company.

(C)

All the present and future book debts, outstanding, moneys receivable, claims, bills contracts, engagements and securities which are now due and owing or which may at any time hereafter during the continuance of these securities become due and owing to the Company in the course of its business by any person, firm, Company or body corporate or by the Govt. of India or any State Govt. or Indian Railways or any Govt. Department or Office or any Municipal or local or public or semi Govt. body or authority whatsoever including those relating to the Assets leased out and/or given on hire purchase basis.

ANNEXURE "II" SECURITY INTEREST IN THE MATTER OF BASANTIPUR TEA CO PVT LTD

	c. Creation of equitable mortgage, by deposit of title deeds relating to Company's property situated at Sephinjuri Bheel Tea Estate containing an area of 6353 acres, more or less, in the aggregate and situate in different villages in Pargana Pratapgarh in the District of Karimganj (formerly Cachar/Sylhet) in Assam within the jurisdiction of Patharkhandi, Sub-Registrar Office comprised in and held under various waste land grants periodic Pottahs and Annual Pottahs.
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